

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-110**  
IB-958(ND)/2020

**IN THE MATTER OF:**

KALCO INFRATECH PVT LTD

**Vs.**

LOGIX INFRASTRUCTURE PVT LTD.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

**SECTION**

**U/s 9 IBC code 2017**

**Order delivered on 09.11.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC : Mr. Abhishek Paruthi Advocate

For the Respondent/CD :

For the Intervener :

**ORDER**

Counsel for both the sides are present. Counsel for the Corporate Debtor prayed for time for filing Vakalatnama and reply. At request, time is enlarged with a direction to file reply within three weeks. Therefore, the Counsel for the Operational Creditor may file the rejoinder, if any.

List the matter on 18.12.2020 for final submissions.

- Sd -

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)